

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
LOK SABHA**

**UNSTARRED QUESTION NO.2451.
TO BE ANSWERED ON MONDAY, THE 31ST JULY, 2017.**

CRACKERS PRODUCTION

2451. SHRIMATI RITI PATHAK:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

- (a) whether the Government proposes to make it mandatory for the manufacturer of crackers to mention the chemical compositions of crackers along with its harmful effects on environment and human health on the packet and if so, the details thereof;
- (b) whether the Government proposes to impose ban on use of those chemicals in crackers which causes adverse impact on environment and human health and if so, the details thereof; and
- (c) whether the Government also proposes to take action against the persons involved in illegal manufacturing of crackers and if so, the details thereof?

ANSWER

**वाणिज्य एवं उद्योग राज्यमंत्री (स्वतंत्र प्रभार)(श्रीमती निर्मला सीतारमण)
THE MINISTER OF STATE (INDEPENDENT CHARGE)
OF THE MINISTRY OF COMMERCE & INDUSTRY
(SHRIMATI NIRMALA SITHARAMAN)**

- (a): It has been made mandatory for firecracker manufacturers to mention the composition of explosives and quantity of the same as per Rule 15 (4) of the Explosives Rules, 2008. However, it is not mandatory to mention the consequential effects of fireworks on the environment and human health on the label of the packet or carton.
- (b): Government of India vide Notification G.S.R. No.64 (E) dated 27.01.1992 prohibited the manufacture, possession and importation of any explosive consisting of or containing sulphur or sulphurate in admixture with chlorate of potassium or any other chlorate, provided that this prohibition shall not extend to the manufacture or possession of such explosives: (a) in small quantities for scientific purposes; (b) for the purpose of manufacturing heads of matches; (c) for use in toy amorces (paper caps for toy pistols); or (d) in percussion caps for use in Railway Fog Signals. There is no proposal to ban the use of any other chemical in firecrackers at present.
- (c): Illegal manufacturing of firecrackers is punishable with imprisonment for a term which may extend to three years, or with fine which may extend to five thousand rupees or with both, under Section 9B of the Explosives Act, 1884.
